## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

## AT HYDERABAD

C.P.No.18/94 in O.A.No.849/93

Date of Order: 25.3.1994

BETWEEN:

Smt. L. Vijayalakshmi

.. Applicant.

AND

1. Dr.B.A.Vimala, W/o. B.Narasinga Rao, aged about 45 years, Occ: Cnief Medical Officer, P&T Dispensary, Visakhapatnam - 20.

.. Respondent.

Counsel for the Applicant

.. Mr.T.Lakshminarayana

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

HON BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

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Order of the Division Bench delivered by Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

None present for the Contempt Petitioner.

In 0.A.849/93 as per orders dated 4.1.94 decirected the respondents to consider the case of son of the applicant namely L.Krishna Prasad for appointment on compassionate grounds. When the Contempt Petition come up for orders today, Mr.N.V.Ramana, Standing Counsel for the respondents submitted that the selection committee had met on 10.3.94 and had taken a decision to give appointment to the applicant's son on compassionate grounds and that the said decision of the Screening Committee would soon be communicated to the applicant. We are satisfied that the direction given in our order dated 4.1.94 is fully complied. In view of this position Contempt Petition is dismissed. There shall be no order as to costs.

(H.RAJENDRA PRASAD) Member (Admn.)

25 MAR 94

(T.CHANDRASEKHARA REDDY)

Member (Judl.)

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Dated: 25th March, 1994

Deputy Registrar(J)CC

To sd

- 1. Dr.B.A. vimala, Chief Medical Officer, P&T Dispensary, visakhapatnam-20.
- 2. One copy to Mr.T.Lakshminarayana, Advocate, CAT.Hyd.
- 3. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
- 4. One copy to Library, CAT. Hyd.
- 5. One spare copy.

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